

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT)(Insolvency) No. 514 of 2018**

**IN THE MATTER OF:**

**M/s J.R. Agro Industries (P) Limited**

**...Appellant**

**Vs**

**Resolution Professional**

**M/s Swadisht Oils Private Limited & Anr.**

**.. Respondents**

**Present:**

**For Appellant: Mr. Purti Marwaha Gupta and Ms. Henna George,  
Advocates.**

**For Respondents: Mr. Amit Gupta, Company Secretary for  
Resolution Applicant.**

**O R D E R**

**20.09.2018:** In view of the tentative proposal given by the Successful Resolution Applicant to the Committee Creditors and the order passed by this Appellate Tribunal dated 20<sup>th</sup> September, 2018 in Company Appeal (AT)(Insolvency) No. 408 of 2018, learned Counsel for the Appellant sought permission to withdraw the Appeal. Permission is allowed.

This appeal is accordingly disposed of as withdrawn.

[Justice S.J. Mukhopadhaya]  
Chairperson

[Justice Bansi Lal Bhat]  
Member (Judicial)

Akc/Sk